

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
**26-09-2022** AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

**CP (IB) No. 257/95/HDB/2022**  
U/s 95 of IBC, 2016

**IN THE MATTER OF:**

Indian Overseas Bank

**...Petitioner**

Vs

Shri. TG Prashanth &  
M/s Blossom Oils & Fats Limited

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**  
**SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. Counsel Shri. Dishit Bhattacharjee for the Financial Creditor present. Ld. Counsel for the Resolution Professional called absent.

The Resolution Professional has not filed report according to the Ld. Counsel for the Financial Creditor. Resolution Professional shall file on the next hearing date and meanwhile in the report serve a copy of the same on the Financial Creditor as well as Personal Guarantor.

List the matter for hearing on 04.11.2022.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**